

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-07-2024 AT 10:30 AM**

**C.P. (IB)/41(HYD)2022
AND
IA(IBC) 1467/2024 in C.P. (IB)/41(HYD)2022
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

Indian Overseas Bank

...Petitioner

AND

Mr. P. Ramakrishna Rao & RCM Infrastructure Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1467/2024

Mr N Sreedhar, Resolution Professional present physically.

Heard. Let LRA to check whether the opportunity to file objections if any has been extended to the Personal Guarantor or not. Matter passed over.

Matter called again. Despite sufficient opportunity to the Personal Guarantor to submit the re-payment plan, the same was not responded by the Personal Guarantor.

Hence, **for orders on 29.07.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)